Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD

CONTEMPT PETITION NO. 110 OF 2007

IN ORIGINAL APPLICATION NO.1374 and 1375 OF 2005

ALLAHABAD THIS THE 17th DAY OF DECEMBER, 2007

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J HON'BLE MR. SHAILENDRA PANDEY, MEMBER-A

- 1. S.K. Sahu, S/oSri G.R. Sahu, Aged about 41 years, presently working as Junior Clerk in the Office of CWM, Workshop, N.C. Railway, Jhansi.
- 2. S.K.Srivastava, S/o Sri S.L. Srivastava, Aged about 43 years, presently working as Junior Clerk in the office of CWM, Workshop, N.C. Railway, Jhansi.

.....Applicants

(By Advocate Shri S. Ram.)

VERSUS

- 1. Sri Budh Prakash, General Manager, N.C.R., Allahabad.
- Sri Amresh Singh, Chief Personnel Officer, N.C.R, Headquarters Office, Sangam Palace, Allahabad.
- Sri R.S. Kocher, D.R.M., N.C.R. Railway, Jhansi.
- 4. Sri Anuj Prakash, Chief Workshop Manager, N.C.R., Jhansi.

.....Respondents

(By Advocate: Sri Anil Kumar.)

ORDER

BY ASHOK S. KARAMADI, MEMBER-J

This Contempt petition is filed against the order dated 5.6.2007. Even though the orders were passed, the respondents have not complied with the

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same, therefore, this Contempt Petition is filed against the respondents for taking action for disobeying the order of this Tribunal.

- 2. On notice, the respondents have filed Counter Affidavit and stated that they have not disobeyed the order of this Tribunal and the order of this Tribunal has been fully complied with. Further, they have stated that in compliance of the order of this Tribunal, the respondents have taken the appropriate decision and copy of the same has also been annexed as Annexure CR-I to the Counter Affidavit. Having regard to the same, they have sought for dismissal of the Contempt petition.
- 3. We have heard the learned counsel for the applicant and the respondents and perused the pleadings and material available on record. On perusal of the Counter Affidavit and Annexure CR-I, we are satisfied. We do not find any justifiable ground to continue the contempt proceedings. Accordingly the contempt proceedings are dropped and notice; issued to the respondents are hereby discharged.

MEMBER-A

MEMBER-J

GIRISH/-